

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-236/ ND/2017

IN THE MATTER OF:

Sophic Power Corporation Ltd.

.. PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents :

For the RD (N)

Mr. Manish Raj, Co. Prosecutor

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,  
For Income tax Department.

ORDER

None appears for the petitioner. However, Ld. representative for the ROC is present and states that reply has been duly filed on 08.11.2017. In the meanwhile, the Petitioner is directed to take notice to the jurisdictional Income tax Office as well as Ms. Easha Kadian, who is appearing for Ms. Lakshmi Gurung, Standing Counsel for Income tax Department, within a week from today (13.12.2017).

Post the matter for filing rejoinder of the petitioner as well as the observations/objections, if any, of the Income tax Department on or before the next date of hearing i.e. 15.1.2018.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
13.12.2017